RESUME OF WORK DONE BY LOK SABHA

EIGHTH LOK SABHA 6 th SESSION, 1986

LOK SABHA SECRETARIAT-NEW DELHI

September 1986/Bhadra 1908 (Saka)

328,56

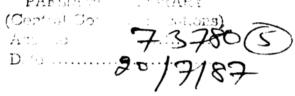
RESUME OF WORK DONE BY LOK SABHA

(EIGHTH LOK SABHA-SIXTH SESSION)

(17th July to 22nd August, 1986)

LOK SABHA SECRETARIAT NEW DELHI

October, 1986/Asvina, 1908 (Saka)



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1986 BY LOK SABHA SECRETARIAT

PUBLISHED UNDER RULE 382 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN LOE SABHA (SIXTH EDITION) AND PRINTED BY M/S. AMASHDEEP PRINTERS. NEW DELHI.

PREFACE

This Publication contains a brief resume of work done by Eighth Lok Sabha during its Sixth Session i.e. from 17th July to 22nd August, 1986.

New Delhi; October, 1986 SUBHASH C. KASHYAP.

Secretary-General.

Asvina, 1908 (Saka)

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RESUME OF WORK DONE BY THE EIGHTH LOK SABHA DURING THE SIXTH SESSION JULY—AUGUST, 1986

1. DURATION OF SESSION

Date of commencement ... 17th July, 1986

Date of Adjournment sine-die ... 22nd August, 1986

Date of prorogation ... 30th August, 1986

Number of days of sittings ... 24

Number of hours of sittings ... 157 hours and 38 minutes

2. BILLS
(i) Government Bills

. 6	Si. Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of Discussion in Lok Sabha	Time taken	No. of amend-ments tabled	No. of amendments carried	Progress/ Remarks
1 1	2	3	4	8	9	7	80	6
					Н			
	The Commissions of	18-7-86	ł		0 49			
	Inquiry (Amendment) Bill, 1986			28-7-86 29-7-87 30-7-86 (Consideration and passing)	5 54	25	-	Passed, as amended
•	(2). The Industrial Finance Corporation (Amendment) Bill, 1985.	20-12-85 (Barlier Session)	1	18-7-86 21-7-86 22-7-86 (Further consideration and passine)	3 02 (excluding one hour 24 minutes taken during 5th session)	7 S	m	Passed, as amended

Pased	A motion for further extension of time for presentation of the Report of the Joint Committee upto the last day of the last week of the winter session, 1986, adopted.	Passed	Passed, as amended.	Passed	The motion for consideration was discussed together with the Statutory Resolution seeking disapproval of the Commissions of Inquiry (Amendment) Ordinance, 1986 (No. 6 of 1986). The motion for consideration of the Bill was moved on 2-5-1986.
ı	1	1	-	i	seeking
~	l	i	28	33	solution
11	1	85	80	27	tory Ro
m		0	•	•	Statu 1986
31-7-86 1-8-86 4-8-86 (Consideration and passing)	23-7-86 (Motion for further extension of time for presentation of the Report of the Joint Committee)	7-8-86 (Consideration and passing)	24-7-86 25-7-87 28-7-86 (Consideration and passing)	7.8-86 13-8-86 (Consideration and passing)	gether with the 986 (No. 6 of ved on 2-5-1986
23.7.86	1	24-7-86	I	28-7-86	discussed to Ordinance, 1 Bill was mo
1	26-8-85 (Barlier session)	1	6-5-86 (Earlier session)	1	ration was mendment) ration of the
The Indian Electricity (Amendment) Bill, 1986, as passed by Rafya Sabha.	The Lokpal Bill, 1985	The Merchant Shipping (Amendment) Bill, 1986, as passed by Rajya Sabhya,	The Research and Development Cess Bill. \$1986.	The Mines and Minerals (Regulation and (Development) Amendment Bill, 1986, as passed by Rajya Sabha.	 The motion for consideration was discussed together with the Statutor missions of Inquiry (Amendment) Ordinance, 1986 (No. 6 of 1986). The motion for consideration of the Bill was moved on 2-5-1986.
ฑ๋	₹	พ่	હ	7.	

				4			
a		Pending	Passed, as amended.	Passod	Pased	Passod	Passed
∞		ı	-	ı	1	f	1
1		I	11	4	80	13	1
•	M	i	78	23	4 16		0 16
n		1	30-7-86 31-7-86 (Consideration and passing)	20.8-86 0 22-8-86 (Consideration and passing)	5-8-86 (Consideration and passing)	5-8-86 (Consideration and passing)	7-8-86 (Consideration and passing)
•		29-7-86	1	31-7-86	ı	1	I
·m		1	5-5-86 (Earlier session)	1	4-8-86	4-8-86	7-8-86
2		100 Kepening and Amending Bill, 1986, as passed by Rajya Sabla.	The Apprentices (Amend-ment) Bill, 1986.	The Besential Commodities (Amendment) Bill 1986, as passed by Rajya Sabla.	@11. The Constitution (Fifty-third 4-8-86 Amendment) Bill, 1986.	@12. The State of Mizoram Bill, 1986.	The Appropriation (No. 4) 7-8-86 Bin, 1986,
		oʻ	ó.	10.	@ 11.	@12.	13.

Passed, as amended	Passed	Passed	Passed	Pending.	Passed, as amended	Pending.	
-	1	I	1	i	en .	I	
12	•	1	4 8	ı	m	1	
,	9	30	54		4	5 0,	ļ
•	•	•	v 1	.1	-	•	
12-8-86 (Consideration and passing)	12-8-86 (Consideration and passing)	12-8-86 (Consideration and passing)	14-8-86 20-8-86 (Consideration and passing)	l	20-8-86 (Consideration and passing)	4	
1	1	i	1	.1	I	:1	
8-8-8 5-8-8	8-8-86	8-8-86	9-8-8	12-8-86	12-8-86	14-8-86	
The Constitution (Fifty-fourth 8-8-86 Amendment) Bill, 1986.	The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986.	The Tamil Nadu Legislative Council (Abolition) Bill, 1986.	The National Security Guard Bill, 1986.	The Estate Duty (Amend- 12-8-86 ment) Bill, 1986.	The Central Duties of Excise (Retrospective Exemption) Bill, 1986.	The Biettion Laws (Reservation of Seats for the Scheduled Tribes in certain North-Eastern States and Union Territories) Amendment Bill, 1986.	@ Dismosed together
*14.	*15.	16.	17.	18.	6 .	20.	

@ Discussed together.

_	2	8	4	\$	۰	6 7	œ	6	
21.	21. The Delhi Fire Prevention 20-8-86 and Fire Safety Bill, 1986.	20-8-86	ı	I	ĺ	7	1	Pending.	1
22.	22. The Taxation Laws (Amend-ment) and Miscellancous Provisions) Bill, 1986.	20-8-86	ı	21-8-86 (Consideration and passing)	. S		1	Passed	
23. T	The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1986, as passed by Rajya Sabha.	1	21.8.86	22-8-86 (Consideration and passing)	2	19 22	1	Passed	
24.	24. The Dowry Prohibition (Amendment) Bill, 1986, as passed by Rajya Sabha.	1	22-8-86	22-8-86 (Consideration and passing)	2 34	•	1	Passod	
25.	25. The Juvenile Justice Bill, 22-8-86 1986.	22-8-86	ı	ı	1	1	ł	Pending	

SUMMARY

1,	Bills pending at the end of the last session	•••	
2,	Bills introduced	•••	14
3.	Bills opposed at introduction stage	•••	2
4.	Bills passed by Rajya Sabha and laid on the Table	•••	7
5.	Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	•••	Nii
6.	Bills returned by Rajya Sabha with amendments and laid on the Table	•••	Nil
7.	Bills passed	•••	19
8.	Bills negatived	•••	Ni
9.	Bills withdrawn	•••	Nil
10.	Bills part discussed	•••	Nil
11.	Motions for adjournment of debate on Bills adopted	•••	Nil
12.	Bills referred to Select Committee	•••	Nil
13.	Bills referred to Joint Committee	•••	Nil
14.	Bills reported by Select Committee	•••	Nil
15.	Bills reported by Joint Committee	•••	Nil
16.	Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	•••	Nil
17.	Bills pending at the end of the session vide para No. 1265 of Lok Sabha Bulletin-Part II, dated		•

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Pending

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	No. of No. of Progress/ amend- amend- Remarks ments ments tabled carried	7 8 9
	Time taken	, و
abers' Bills	Date of discussion in Lok Sabha	8
(II) Private Members' Bills	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	4
=	Date of introduction	3
	Title of the Bill and Member-in-charge	7
i	zi Š	-

18-7-1986	18-7-1986	18-7-1986
1. The Constitution (Amendment) Bill, 1986 (Insertion of new article 174A) by Prof. Madbu Dandavate.	2. The Junior Artistes' (Regulation of Employment) Bill, 1986 by Prof. Madhu Dandavate.	3. The Banking Laws (Amend-ment) Bill, 1986 by Prof.

	18-7-1986
Madhu Dandavate.	4. The Constitution (Amendment) Bill, 1986 (Insertion of new article 30A, etc.) by Shri Priya Ranjan Das Munsi.

Peading	Prading	Pending.	Pending	Pending	Pending
1	I	1	ł	I	1
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18-7-1986	18-7-1986	18-7-1986	18-7-1986	18-7-1986	18-7-1986
5. The Constitution (Amendment) Bill: 1986 (Insertion of New article 31) by Shri Priya Kanjan. Das Munsi.	6. The Industrial Disputes (Amendament of section 10, etc.) by Shri Sharad Dighe.	7. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1986 (Amendment of the Schedule) by Shri Sharad Dighe.	8. The Motor Vehicles (Amendaments) Bill, 1986 (Amendaments of section 2, etc.) by Shri Bhattam Sri Rama Murty.	 The Central Sales Tax (Repeal) Bill, 1986 by Shri Balasaheb Vikhe Patil, 	10. The Rice-Milling Industry (Regulation) Amendment Bill, 1986 (Amendment of section 3, etc.) by Shri K. S. Rao,

		10		
•	Pending.	Bill with-drawn by leave of the House.	Blll withdrawn by leave of the House.	Pending.
œ	1	Ξ. Ž	Z	1
7	1	Z	m	1
9	H. M. 0-05 minutes taken on introduction of Bills at S. Nos. 1 to	1—08 (excluding 5 hours and 25 minutes taken during Fifth Session)	3—25	1
s	1	4.4-1986 17-4-1986 2-5-1986 (Barlier Session) 18-7-1986 (Further considera-tion)	18-7-1986 1-8-1986 (Considera- tion)	1
•	1	1	1	1
m	18-7-1986	26-4-1985 (Earlier Session)	17-4-1986 (Earlier Session)	1-8-1986
7	11. The Eradication of Unemployment Bill, 1986 by Shri Hannan Mollah,	12. The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1985 (Amendment of section 2, etc.) by Shri Ajit Kumar Saha.	13. The Agro-based Industries Reserved for the Producers and Workers Co-operatives Bill, 1986 by Shri Balasabeb Vikhe Patil.	14. The Constitution (Amendment) Bill, 1986 (Insertion of new gericle 32.4) by Shri Priya Ranjan Des Munsi.
-	l <u>=</u>	12.	13.	7.

Pending	Pending	Pen ding	Pending	Pending.	Pendin g	Pending.
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1-8-1986	1-8-1986	1-8-1986	1-8-1986	1-8-1986	1-8-1986	1-8-1986
 The Constitution (Amendment) Biil, 1986 (Insertion of new article 29A) by Shri Priya Ranjan Das Munsi. 	16. The Forest (Conservation) Amendment Bill, 1986 (Amendment of section 2) by Shri S.G. Gholap.	The Constitution (Amendment) Bill, 1986 (Substitution of new article for article 157) by Shri Anoopchand Shah.	The Setting up of a Super Thermal Power Station at Narasapur Bill, 1986 by Shri V, Sobhanadreeswara Rao.	The Constitution (Amendment) Bill, 1986 (Insertion of new article 38A, etc.) by Shri Balasabeb Vikhe Patil,	20. The Constitution (Amendment) Bill, 1986 (Amendment of article 335) by Shri Balasaheb Vikhc Patil.	The Constitution (Amendment) Bill, 1986 (Amendment of article 81, etc.) by Shri Balasabeb Vikhe Patil,
13.	16.	17.	18.	19.	20.	21.

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9	н, м,	I	1	1	1	minutes taken on introduc- tion of Bills at S. Nos. 14 to 26.
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4		I	1	1	I	ſ
3		1-8-1986	1-8-1986	1.8.1986	1-8-1986	1-8-1986
2		22. The Constitution (Amendment) Bill, 1986 (Amendment of article 163) by Shri P. Kolandaivelu,	23. The Medical Termination of Pregnancy (Amendment) Bill, 1986, (Amendment of sections 3 and 4) by Shri Sharad Digbe.	24. The Constitution (Amendment) Bill, 1986. [Insertion of new certicle 46.4] by Shri Sped Shahabuddin,	The Promotion of Secularism Bill, 1986 by Shri Syed Shahabuddin,	The Marriage with Foreign Nationals (Regulation and Registration) Bill, 1986 by Shri Syed Shahabuddin,
-		22.	ล่	24.	25.	26.

Discussion on the motion for considera- tion not concluded, Pending.	Pending	Pending	Pending	Pending	Pending
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, , , , , , , , , , , , , , , , , , ,	1	1	1	1	1
1-8-1986 14-8-1986 (Considera-	i	1	1	1	1
1	1	1	1	1	1
26.4-1985 (Barlier Session)	14-8-1986	. 14-8-1986	14-8-1986	14-8-1986	14-8-1986
27. The Widows' Pension Bill, 1985 by Shri Virdhi Chander Jain,	28. The Child Labour (Benefit and Rehabilitation Fund) Bill, 1986 by Shri Anil Basu.	29. The Dowry Prohibition (Amendance) ment) Bill, 1986 (Amendance) of section 2) by Shri Thampan Thomas.	30. The Constitution (Amendment) Bill, 1986 (Amendment of article £5) by Shri Thampun Thomas.	The Indian Christian Succession Bill, 1986 by Shri Thampan Thomas,	32. The Constitution (Amendment) Bill, 1986 (Amendment of article 3) by Shri Shantaram Naft.
27. The 1985	28. ∓ R Þ.	29. T	8. E w 4 E	E M H	25. E W 9 X

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.		Pending	Pending	Pending
••		1	I	ı
7		1	I	1
•	H. M.	i	ı	0-04 minutes taken on introduc- tion of Bills at S. Nos. 28 to 35.
80		1	1	1
4		ı	ı	I
e		14-8-1986	14-8-1986	14-8-1986
2		33. The Forest (Conservation) Amendment Bill, 1986 (Amendment of section 2) by Shri Shantaram Naik.	34. The Public Grievances Bill, 1986 by Shri Shantaram Naik.	35. The Code of Criminal Procedure (Amendment) Bill, 1986 (Amendment of action 113, etc.) by Shri Somnath Rath.
-		33.	34.	35.

SUMMARY

1.	Bills pending at the end of the last session	•••	142
2.	Bills introduced	•••	32
3.	Bills discussed	•••	1
4.	Bills withdrawn	•••	:
5,	Bills negatived	•••	Ni
6.	Bills part-discussed	•••	1
7.	Bills pending at the end of the Session vide para No. 1266 of the Bulletin-Part II dated 3-9-86.	•••	172

3, CALLING ATTENTION

12 S	Brief Subject	Name of Member- who called attention	Name of Minister/Date of statement	Time taken H, M.
1-	2	3	*	s
	by textile mill workers in Delhi since 28th May, 1986 and the steps taken by the Government to resolve the issues involved	Shri C, Janga Reddy	Shri P.A. Sengma 18-7-1986	0 47
~	therein. 2. Situation arising out of the failure of the Jute Corporation of India to purchase raw jute directly from jute growers and the steps taken by the Government in that regard.	Shri Saifuddin Cbowdhary	Shri Khurshid Alam Khan 22-7-1986	•
๛๋	 Situation arising out of the acute power shortage in various parts of the country and the action taken by the Government in that regard. 	Shri Zainul Basher	Sathe 23-7-1986	1 03
₹	4. Situation arising out of floods, drought and other natural calamities in various parts of the country and steps taken by the Government in that regard.	Shri Virdhi Chander Jain	Shri G. S. Dhillon. 24-7-1986	-
ν.	5. Situation arising out of the settlement on Mizoram.	Shri C, Madhav Reddy	Shri Buta Singh 29-7-1986	1 09

Struction atteins out of the Cultise intrusion into Indian territory and construction of a helipad in the Sumdorong Chu valley area of Tawang District in Arunachal Pradesh,
Reported decision of the Government of India to set up a joint venture Company with 51 per cent NRI equity and 49 per cent Indian public sector equity to provide consultancy service to the latter thereby undermining its technological capabilities and the steps taken by the Government in that regard.
Proposal to set up a joint venture unit under a collaboration agreement between M/s. Pepsico Inc. of USA, the Punjab Agro Industries Corporation Ltd, and one of the Tata Group of Companies for manufacture of various processed foods including soft drink concentrates and reaction of the Government in regard thereto.
Situation arising out of the large scale advances made by banks to Reliance and other Industries against the security of their own shares/debentures and the steps taken by the Government in that regard.
10. Serious situation arising out of unprecedented floods and cyclone in Andhra Pradesh, Kerala and other parts of the country and the steps taken by the Government in that regard.

4. DIVISIONS

Number of Divisions held ... 9

5. FINANCIAL BUSINESS

General Budget

Time taken	H, M.	7 33	
Date (s) of discussion		4-8-86 6-8-86 7-8-86	
Date of presentation		28-7-1986	
Sabject		Supplementary Demands for Grants is respect of the Badget (General) for 1986-87,	

7.8-1986 leave granted Date when 17th July to 14th August, 1986. 24th April to 7th May, 1986. 17th April to 7th May, 1986. 21st April, to 8th May, 1986. 25th April to 7th May, 1986. 24th April to 8th May, 1986. to 14th August, to 14th August, 28th July to 14th August, 17th July to 14th August, Period for which leave granted 1986. 21st] July 29th July 1986. 1986. 1986. Shri Srikanta Datta Narasimharaja Shrimati Indumati Bhattacharyya Shri A. Senapati Gounder Shri Gangadhar S. Kuchan Name of Members Prof. Ramkrishna More Shri Saleem I. Shervani Shri B. B. Ramaiah Shri Charan Singh Cb. Rabim Khan Wediyar ۲. ∞: œ.

6. LEAVE OF ABSENCE

7. MOTIONS

(i) Motion under Rule 342

y/ Remarks ment ned	1
Ministry/ Department concerned	External Affairs
Time taken H. M.	2 25
Date of discussion	7-8-86
Name of Member who moved	Shri Eduardo Falciro
Motion under rule	342
Brief Subject	Present situation in South Africa,
No.	1.

Si. No.	Brief Subject	Member who moved	Date on which motion moved	Time	Remarks
3. Surpension of the R. Conduct of in its applitude in a supplication in a supplication of the Amendmen State of the surper as the each other.	Surpersion of proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Constitution (Fifty-third Amendment) Bill, 1986 and the State of Mizoram Bill, 1986 in as much as these are dependent on each other.	Shri Buta Singh	5-8-1986	H. W. 011	Adopted

(ii) Motion under Rule 388 for suspension of Rule

(iii) Motion for Modification of Staturory Rules and Regulations

છે. જે	Brief Sabject	Name of Member who moved	Date of moving and discussion	Time	Ministry/ Department concerned	Romarks
1				H. M.		
-	Annulment of Notification No. S. O. 2242 exempting "Churhat Children's Welfare Society" from Income-tax issued in exercise of the powers conferred by sub-clause (iv) of clause 23C of section 10 of the Income-tax Act, 1961, published in the Gazette of India dated 14-6-86, laid on the Table of the House on 18-7-1986.	Shri K. P. Unnikrishnan	22-8-86	30	Finance	Negatived

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REPERENCES
7
OBITUARY
H
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Si. No.	Name	Date of death	Date on which Obituary reference made,	Time
				H, M,
1. Shri Vairavan	van Seruvai	4-5-1986]		
(Member,	(Member, Second Lok Sabba)			
2, Shri Om Prak	rakash Tyagi	10-5-1986		
(Member, Six	Sixth Lok Sabha)			
3. Dr. K. L.	Dr. K. L. Rao	18-5-1986		
	Fifth Lok Sabha)			
4. Shri Joginder	nder Sen	16-6-1986		
(Member,	(Member, Second Lok Sabba)			
5 Shri Nand	od Kishore Das	28-6-1986	17-7-1986	0 12
	(Member, Provisional Parliament)	•		
6. Shri C. H. Bhabha	I. Bhabha	29-6-1986		
_	(Member, Constituent Assembly)			
7 *Shri Jagjivan	iven Ram	6-7-1986		
	ndra Shekhar Singh	9-7-1986		
9. Shri Laxmi		9-7-1986		
(Member, Thir	rd Lok Sabhe	_		
10. Mr. Le Dos	Duan	10-7-1986		
	(General Secretary of Communist Party	•		
of Vietnam)	6	\(\)		
11. Shri Shrikaran Sharda	Shri Shrikaran Sharda Member Sisth Let Sabba	20-7-1986	25-7-1986	0 02
(memoer,	Statu Lon Saura)			

	0 02	•	0 05	,	0 0	0 02
	1-8-1986	7.8.198K		1.8.10sA	22-8-1986	•
29-5-1986]	17-7-1986	26-7-1986	3-8-1986	10-8-1986	9.8-1986	
32. Shri Budha Singh Utiya (Member, Third Lok Sabha)	(Member, Seventh Lok Sabha)	(Member, Provisional Parliament)	(Member, Fifth Lok Sabha)	 General A. S. Vaidya (Bx-Chief of Army Staff) 	17. Sbri Malaichamy Thevar (Member, Third Lok Sabha)	

*Sitting Members.

9. PAPERS LAID ON THE TABLE

(i) By Governm	ent	•••	673
(ii) By Private M	fembers :	•••	1

10. PETITION

Presented by Member	***	One

1. 1.1

11. QUESTIONS

(b) Starred Questsons

	(a)	Number of questions put down in Question Lists for Oral answers	•••	428*
	(b)	Number of questions Orally answered	•••	136
(#)		ort-Notice Questions put down for answers		1
	(a)	Number of Short Notice Questions orally answered		1
(iii)	wri:	aber of questions for which tten answers were laid including se put down for oral answers but reached		4664**

^{*}Includes 8 Starred Questions postponed/deleted/transferred.

^{**}Includes 78 Unstaired Questions deleted/withdrawn/transferred from one Ministry to another.

	try/ Time taken	Urban Develop- 1 21	meni Water Resources 1 08	uffairs 0 40	0 35	
ations	Ministry/ Department	Urban	ment Water I	Home Affairs	Boergy	
at of answers to que	Date	25-7-86	98-89	8-8-86	20-8-86	
(v) right-an-Hour Discussion arising out of answers to questions	Name of the Members who raised the discussion	Dr. G. S. Rajhans	Sh. Mool Chand Daga	Kumari Mamata Banerjeo	Sh. K.N. Singh	
	Brief Subject	Deficit in the Delhi Development Authority	Report of United Nations Bavironment Programme on Water shortages	Rehabilitation of persons displaced from Pakistan	Shifting of NTPC Unit from Muradnagar to Dadri	
	r S	- :	7	m.	-	,

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12. RESIGNATION BY MEMBER

Date of announcement in the House	22.7.1986
Date of issue of notification in Gazette/Publication in Bulletin.	21.7.1986
Date from which resignation took effect	21-7-1986
Constituency	Nanded
State	Maharashtra Nanded
Nema Nema	Shri S.B. Chavan

13, RESOLUTIONS

Remarks External Affairs Adopted Ministry/ Department concerned H. M. 0 03 Time taken (f) Resolution placed before the House by the Speaker Date of moving and discussion 7-8-86 Placed before the House by the Speaker Name of Member who moved apartheid of the racist regime of South Africa, inbuman policy Condemnation of Subject જું જું

		(II) Government Resolutions	st Resolutions	1		
z ž	Subject	Name of Member who moved	Date of moving and Discussion	Time Taken H M	Ministry/ Department concerned	Remarks
\ - i -	1. Appeaval of the Programme Shri P.V. Manasimha of Action on the Maisonal Rao Policy on Education, 1986,	Shri P.V. Marasimha	21-8-86	\$ 21	5 21 Human Resource Development	Adopted
F	laid on the Table on 8-8-1986.					

(iii) Statutory Resolutions

<u>;</u>	na (ang	Article/ Section of Constitution/ Act	Name of Member who moved	Date of moving and discussion	taken	9 5	Ministry/ Department concerned	Keiber is
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. .	Disapproval of the Commissions of Inquiry (Amendment) Ordinance (Ordinance No. 6 of 1986).	Art. 123	Prof. Madbu Dandavate	28-7-86 29-7-86 30-7-86	n	35	Home Affairs	Negatived
	Approval of the Notification of the Government of India in the Ministry of Home Affairs No. S.O. 260(E) dated 15.5-86 by which it has been notified that it is not expedient in the interest of the security of the State and in the public interest to lay before the House of the People the reports submitted to the Central Government on 19-11-85 and 27-2-86 by Justice M.P. Thakkar.	Section 3(6) of the Commissions of Inquiry Act, 1952	Shri P. Chidam-baram	30-7-86	•	25	Home Affairs	Adopted

Discussed alongwith the motion for consideration of the Commissions of Inquiry (Amendment) Bill, 1986.

during Fifth Session)

Planning

25-7-1986 8-8-1986

2. Growth of rural economy. Shri D.N. Reddy

	Remarks
	Ministry/ Department
	Time taken
	Date (s) of moving and discussion
	Name of member who moved
Subject	
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(iv) Private Members' Resolutions

1 42 (excluding 46 minutes	
25-4-1986 (Barlier Session) 25-7-1986	
Shri Balwant Singh Ramoowalia	
Conferment of same rights as enjoyed by Indian citizens on persons of Indian origin living abroad.	

Home Affairs Withdrawn by leave of the House,

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Discussion not con-cluded.

	Remarks					
	Ministry/ Department concerned		Home Affairs	Home Affairs	Finance	Transport
B 193)	Time taken	W H	12 04	5 25	\$ 20	2 32
JSSIONS (RUL	Date (s) of discussion		21-7-86 22-7-86 23-7-86 24-7-86	28-7-86 29-7-86	4-8-86 6-8-86	98-80 8-80
14. SHORT DURATION DISCUSSIONS (RULB 193)	Name of members who raised the discussion		Prof. Madhu Dandavate	Prof. Madhu Dandavate	Shri C, Madhav Roddy	Prof. Madhu Dandavate
SHORT	Namy		Pro	Pro	Shri	Pro
±	Under		193	193	193	193
	Subject		Communal aituation in various parts of the country.	Situation in Punjab.	Economic situation in the country in the context of the new fiscal policies.	Recent railway accidents.
	s Š			4	က်	→

15. SPEAKER/DEPUTY SPEAKER/CHAIRMAN

Announcement/Reference

SI. No.	Sub je ct	By Whom	Date
1.	Appointment of a Committee of Parliament to advise the Chairman of Rajya Sabha and the Speaker of Lok Sabha on the question of pay structure applicable to officers and staff of Rajya Sabha and Lok Sabha Secretariats—(Announcement).	Speaker	21-7-1986
2.	41st Anniversary of bombing of Hiroshima and homage to the victims of the first atomic bomb explosion— (Reference).	Speaker	6-8-1986

16. STATEMENTS

(i) Suo-motu statements made/laid by Ministers under Rule 372

SI. No.	Subjects	Name of the Minister	Date	Ti:	
1	2	3	4		;
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1.	Chinese intrusion into Indian territory.	Shri P. Shiv Shanker	18-7-86	0	04
2.	Collapse of Bridge over river Mandovi near Panaji, Goa	•	18-7-86	0	03
3,	Government business for the week commencing the 21st July, 1986.	Shri H.K.L. Bhagat	18-7- 86	0	21
* 4.	Memorandum of Settle- ment on Mizoram.	Shri Ghulam Nabi Azad	21-7-86	0	12
5,	Collision between 28 Up Gorakhpur-Hatia Ex- press and BPTG goods train at Gomoh station of Eastern Railway on 21-7-86.	Smt, Mohsina Kidwai	21-7-86	6	02
6.	Commonwealth Games	Shri Eduardo Faleiro	21-7-85	•	02
7.	Government business for the week commencing the 28th July, 1986.	Shri H.K.L. Bhagat	25-7-86	0	21
8.	Incident which took place on 25th July, 1986 in district Faridkot (Punjab).	Shri Ghulam Nabi Azad	25-7-86	0	01
9.	Racism and apartheid in South Africa	Shri P. Shiv Shanker	28-7-86	0	09

^{*} Also laid on the Table a copy each of the Memorandum of Settlemen t and sequence of events.

1	2	3	4	.5
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10.	Further information regarding incidents which took place on 25th July, 1986 in District Faridkot (Punjab).		28-7-86	0 04
11.	Incidents which occured in some parts of Delhi on 26th July, 1986.		28-7-86	0 02.
12,	Law and order prob- lem in Darjeeling aris- ing out of agitation by Gorkha National Libe- ration Front on 27 July, 1986.	,	28-7-86	0 04
13.	Discovery of oil at Kaikalur in Andhra Pradesh,		30-7-86	0 03
14.	Extension of time for completion of the inquiry and submission of report by the Kudal Commission of Inquiry on Gandhi Peace Foundation and other organisations.	•	30-7-86	0 01
15.	Scheme for compounding of offences and settlement of court cases relating to Customs & Central Excise Duties.	Shri Janardhana Poojary	1-8-86	0 05
16.	Government business for the week commencing the 4th August 1986.	Shri H.K.L. Bhagat	1-8-86	0 17
17.	Administered Price Policy.	Shri Vishwanath Pratap Singh	4-8-86	0 01

(III Matters Under Reie 377

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18.	Collision between the parted portion of a goods train and 162 down Amritsar-Tatanagar Express between Garwa Road and Tolra stations on Garwa Road-Barka Khana section of Eastern Railway on 6-8-1986.	Shri Rajesh Pilot	6-8-86	0	01
19.	Interim relief to the workers in Sugar In- dustry.	Shri P.A. Sangma	6-8-86	0	02
20.	Strengthening of the Public Distribution System and Consumer Cooperatives in Mizoram.	Shri H.K.L. Bhagat	7-8-86	0	01
21.	Explosion in Hansalaya building, New Delhi on the evening of 6th August, 1986.	Shri P. Chidambaram	7-8-86	0	03
22.	Further information regarding collision between the parted portion of a goods train and 162 Dn. Amritsar-Tatanagar Express between Garwa Road and Tolra Stations on Garwa Road-Barka Khana section of Eastern Railway on 6th August, 1986.	Smt. Mohsina Kidwai	7-8-86	0	05
23.	Chinese intrusion in Sundorong Chu Valley.	Shri K.R. Narayanan	8-8-86	0	03
24.	Government business for the week com- mencing the 11 August, 1986.	Shri H.K.L. Bhagat	8-8-86	0	17

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25.	Assassination of General A.S. Vaidya, former Chief of Army Staff at Pune on 10th August, 1986.	Azad	12-8-86	0	05
•26.	Simplification and Rationalisation of Direct Tax Laws.	Shri Vishwanath Pratap Singh	14-8-86	0	03
27.	Flood situation in various parts of the country.	Shri G.S. Dhillon	14-8-86	0	05
†28.	Prime Minister's visit to London and Mexico.	Shri Rajiv Gandhi	14-8-86	0	10
29.	Correcting certain information given by the Minister in Lok Sabha on 18th July, 1986 during the debate on the Beedi & Cigar Workers (Conditions of Employment) Amendment Bill, 1985 (Amendment of Section 2 etc.) by Shri Ajit Kumar Saha.	Shri P.A. Sangma	14-8-86	0	01
30.	Government Business for remaining part of the Session.	Shri H.K.L, Bhagat	14-8-86	0	18
31.	Pollution Control in Doon Valley.	Shri Z.R. Ansari	22-8-86	0	08

^{*}Also laid on the Table a copy of Discussion Paper on Simplification and Rationalisation of Direct Tax Laws.

[†]Also laid on the Table a copy of each of the (i) Mexico Declaration and (ii) Document on verification measures issued at the Mexico Summit on 7th August, 1986.

(ii) Matters Under Rule 377

(a) Details of Matters raised

SI. No.	Subject	Name of member who raised the matter	Date	_	ime	
1	2	. 3	4	,		5
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1.	Need to provide finan- cial assistance to the State Government of Madhya Pradesh for construction of hostel and school buildings for Scheduled Caste students.	Km. Pushpa Devi				
2.	Need to set up a T.V. Centre at Balasore in Orissa during the 7th Plan period.	Shri Ananta Prasad Sethi				
3.	Need to instruc' State Government of J & K to provide relief and assis- tance to the victims of flood and cloud bursts in the Karchey valley of Kargil district of Ladakh.	Shri P. Namgyal	21,7,1	986	0	09
4.	Need to reconsider the recent increase in the demand draft service by Banks.	Shri J.P. Agarwal				
5.	Need to provide free lighting facility in the houses of Harijans and Adivasis in Chambal Division of Madhya Pradesh.	Shri Kamodi Lal Jatav				
6.	Need to upgrade the Railway station at Vedayapa in Andhra Pradesh.	Shri P. Penchalaiah				

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7.	Need to bring forward an amendment to SRC Act to incorporate the recommendations of the Mahajan Commission on the Maharashtra-Karnataka border issue.	Shri V.S. Krishna Iyer		
8.	Need to rename 'Kittur Express' as "Kuttur Rani Channamma Express".	Shri G.S. Basavaraju		
9.	Need to make proper light arrangements and carry out necessary repairs on the National Highway No. 28A from Muzaffar- pur to Nepal border,	Smt. Prabhawati Gupta		
10.	Need to set up a cultural centre at Mithila in North Bihar during Seventh Five Year Plan.	Dr. G.S. Rajhans	22.7.86	0 11
11.	Need to examine the feasibility of generating hydro-electricity in Pithoragarh district of Uttar Pradesh and to Provide sufficient funds to Uttar Pradesh Small Hydroelectricity Corporation.	Shri Harish Rawat		
12.	Need to set up urgently the proposed sponge iron plant at Vijayanagar in Karnataka.	Smt. Basavara- jeshwar		
13	Need to bring out legisla- tion to ensure minimum wages and humane condi- tions of work to agricul- tural labourers in the country.	Shri Basudeb Acharia		

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14.	Need to constitute the Cauvery Water Tribunal to solve Cauvery river dispute between Tamil Nadu and Karnataka.	Shri P. Kolandaivelu			
15.	Need to appoint a Committee for suggesting proper Indian names to the towns and villages of the Union territory of Goa, Daman and Diu.	Shri Shantaram Naik			
16.	Need to ensure that Scheduled Castes and Scheduled Tribes are pro- vided employment in Government services in accordance with their reservation quota.	Shri Ram Pujan Patel			
17.	Need to provide more facilities to the woollen Carpet industry in the country particularly in Mirzapur, Bahdoi, Uttar Prahesh	Shri Umakant Mishra	23,7,86	9	21
18.	Need to take steps to ensure admission of all students particularly girl students in colleges in Delbi.	Smt, Sunderwati Nawal Prabhakar			
19.	Need to allot Government land in Bikaner and Jaisalmer districts to the landless people of Ganga- nagar district of Rajasthan	Shri Birbal			
20,	Regarding not to re-intro- duce the scheme of chartering of foreign vessels by the Ministry of Agriculture.	Shri K, Kunjambu			

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21.	Need to take measures to end the strike of Junior doctors of Sir Sunderlal Hospital of Banaras Hindu University and also appoint a committee to make recommendations for the overall improvement in the working of the hospital.	Shri Zainul Basher		
22.	Need to establish central institute of Brackish Water Aquaculture at Muttukadu, Madras.	Dr. A. Kalanidhi		
23.	Need to regularise the services of extra-depart- mental postal employees.	Shri Ramashráy Prasad Singh	}	
24.	Need to upgrade Jamia Millia Islamia to a full- fledged University.	Shri Aziz Qureshi		
25.	Need to review the policy regarding licensing of sugar industry	Shri Balasaheb Vikhe Patil		
26.	Need to reduce tax on the bicycle and cycle rickshaw parts.	Shri Chintamani Jena	24.7.86	0 14
27.	Need to overcome the power crisis in Kerala by supplying power from Kalpakkam, Neyveli and Ramagundam power sta- tions and from central quota	Shri Mullappally Ramachandran		
28.	Need to take necessary measures to improve tele- phone service in Madhya Pradesh.	Shri Pratap Bhanu Sharma		

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29.	Need to construct an overbridge over Rani Bazar Railway crossing in Bikaner city of Rajasthan,	Shri Manphool Singh Choudhary			
30.	Need to provide financial assistance to the flood affected people of Punjab particularly Faridkot district.	Sh ri Ba lwant Singh Ramoowalia			
31.	Need to take necessary measures to improve the living conditions of Bidi workers in Andhra Pradesh particularly in Tirupati,	Dr. Chinta Mohan			
32,	Need to provide more funds for the repairs of dilapidated roads of the borders of Jammu, Poonch and Rajouri districts and construction of a bridge over Aik Nallah near village Arnia, in Jammu district.	Shri Janak Rej Gupta			
33,	Need to give moral sup- port to the democratic forces in Pakistan working for restoration of demo- cracy.	Shri Zainul Basher	28.7.86	0	10
34,	Need to take permanent preventive measures to save Anantapur district of Andhra Pradesh from recurring famine,	Shri K, Rama- chandra Reddy			
35.	Need to provide financial assistance to the Government of Orissa to meet heavy losses chused by floods.	Shri Sriballav Panigrahi			

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36.	Need to take short-term as well as long term mea- sures to meet power crisis in Delhi.	Shri Jai Prakash Agarwal	}			
37.	Need to clear cotton monopoly scheme propo- sed by the Maharashtra Government,	Shri Uttam Rathod				
38.	Need to increase rebate days from 30 to 60 for handloom sales in a year.	Shri P. Kolandai- velu				
39.	Need to extend the Haldia-Allahabad Natio- nal Waterway upto Kan- pur.	Shri Jagdish Awasthi				
40.	Need to connect Giridhi with Kodarma and Kodarma with Hazaribagh by a railway line,	Shri Tilakdhari Singh			J	
41.	Need to send a team to Ahmednagar to assess the gravity of situation caused by drought and to render necessary relief to the farmers.	Shri Balasaheb Vikhe Patil	<u>}</u>	29.7.86	0	10
42.	Need to accelerate the process of setting up a 'Navodya Vidyalaya'' in rural area of district Alwar, Rajasthan.	Shri Ram Singh ,. ¥adav				
43.	Need to establish a centre for women's studies at Berhampur University of Orissa to carry on research studies on the development of women.	Shri Somnahth Rath				

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44.	Need to provide adequate financial assistance to the State Government of Rajasthan for rendering relief to victims of heavy rains in Kota, Bundi, Jhalawar and other areas of Rajasthan.	Shri Shanti Dhari- wal				
45.	Need to settle the long- standing demands of Gra- min Bank employees.	Shri Hannan Mollah				
46.	Need to amend the hand- loom reservation order to protect the silk powerloom industry and handloom industry in Karnataka.	Shri V.S. Krishna Iyer				
47.	Need to take urgent steps to improve the deteriorat- ing telephone services in Agra, Uttar pradesh.	Shri Nihal Singh Jain				
48.	Need for early delimita- tion of Parliamentary and Assembly constituen- cies in Jammu and Kash- mir.	Shri P. Namgyal	30.	7.86	0	12
49.	Need to take steps to curb agitationist activities in the border areas of Kar- nataka and to ensure immediate implementation of Mahajan Commission's report.	Smt. Basavarajesh- wari				
50,	Need to revise the provisions of the National Rural Employment programme.	Shri Virdhi Chan- der Jain		;	1, ; '	

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51.	Need to lay double railway lines from Shoranur to Mangalore and also intro- duce automatic signalling system for the overall development of the Mala- bar region.	Shri Mullappally Ramachandran		
52.	Need to issue 'Cheque Passes' to all the freedom fighters in the country.	Shri Krishan Pratap Singh		
53.	Need to extend the broad- gauge line to Dibrugarh by diverting the railway route from Gauhati to Dibru- garh in Assam,	Shri Parag Chaliba		
54,	Need to take wneasures to return Gilgit manuscript to the Srinagar Museum.	Prof. Saif-ud-Din Soz	j	
55.	Neen to set up 'Adivasi Development Authorities' in the areas having more than fifty per cent Adivasi population for overall development of Adivasis	Shri Mohan Lal Jhikram		
56,	Need to discontinue the existing system of supplying food-stuffs in aluminium casseroles to the passengers ruvelling in trains and to re-introduce the previous system of supplying mean in 'thalis.'	Shri Ram Bhagat Paswan	31.7.86	0 12
	Need to make special efforts for the overall development of some very backward areas like Kalahandi and Phulbani of Orissa and Chhatisgarh of Madhya Pradesh.	Shri Jagannath Patnaik		

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58,	Need to sanction sugar factories in cooperative Sector in Chandrapur Bhandara and Garchirol, districts of Vidarbha region in Maharashtra.	Shri Vilas Mut- temwar
59.	Need to constitute a tri- bunal to resolve the dis- pute regarding distribution of Cauvery river waters.	Smt. Vyjayanthi- mala Bali
60.	Need to make provision of Rupees fifty crores per year by the Central Go- vernment for repairs and reconstruction of old buil- dings in Bombay.	Dr. Datta Samant
61.	Need to rehabilitate the workers rendered jobless due to closure of several textile mills in Coimbatore and also to take-over these mills.	Shri C.K. Kup- puswamy
62.	Need to change the site of the proposed bird sanc- tuary under Kabar Lake Scheme to Cheria, Baria- pur and Bakhari area of Begusarai district in Bihar.	Prof. Chandra Bhanu Devi
63,	Need to initate steps to settle the long pending border dispute between Maharashtra and Karna- taka States,	Shri Sharad Dighe
64.	Need to provice an addi- tional amount of Rupees ten crores in the current budget for construction of Mathura-Alwar Broad- Gauge railway line.	Shri Ram Singh Yadav

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65.	Need to direct the Swatan- tra Bharat Mills, Delhi to provide alternate accom- modation to their workers before domolishing their	Smt, Sunderwati Nawai Prabhakar		Н,	М,
66,	Need to give family plan- uing incentives also to those persons who undergo operations after one child.	Shri P.M. Sayeed			
67.	Need to enquire into the alleged non-use of imported diagnostics and treatment equipment lying idle in Delhi hospitals.	Smt. Kishori Sinha			
68.	Need to construct another bridge on Muniyeru river in Krishna District, Andhra Pradesh on National highway No. 9.	Shri V. Sobhanad- reeswara Rao	4.8.86	0	12
69.	Need to establish electro- nic industries in hilly regions of Uttar pradesh.	Shri Harish Rawat			
70.	Need to allocate equal amount from I.R.D.P. funds to each M.P. and M.L.A. either blockwise or constituency-wise for the purpose of development of their respective areas.	Shri Mohd, Mahfooz Ali Khan			
71.	Need to send a committee of experts to survey areas in Ratua and Malda P. Ss of West Bengal which get inundated due to overflow of Fulahar river water.	Dr. Golam Yazdani			

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72,	Need for early completion of Kalinadi Hydro-electric Project stage II to over- come the power crisis in Karnataka.	Shri G.S. Basavaraju			
73.	Need to take effective measures to check the dowry system prevailing in the country,	Smt. Usha Rani Tomar			
74.	Need to bring about merger of all the four sub- sidiary General Insurance Companies into one Corporation.	Shri Shantaram Naik			
75.	Need to take urgent steps to start an Auto Exchange in the new building at Tellicherry, Kerala,	Shri Mullappally Ramachandran	5.8.86	0	08
76.	Need to give financial assistance to the State Government of Bihar to provide relief to the flood affected people of North Bihar.	Shri Kali Prasad Pandey			
77.	Need to reconsider the decision regarding shifting of Muzzaffarpur Carpet Weaving Training Centre to Gaya in Bibar,	Shri R.S. Khirhar			
78.	Need to set up agriculture- based cottage industries in the country particularly in Punjab to create employ- ment opportunities for the rural youth.	Shri Balwant Singh Ramoowalia			

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79.	Need to introduce 10+2 pattern in all the Higher Secondary Schools in the country.	Shri Mohan Lal Jhikram		
80.	Need to handover the control of head works at Ropar, Harike and Ferozpur to Bhakra Beas Management Board to ensure regular and sufficient flow of water to Rajasthan and Haryana.	Shri Virdhi Chander Jain		
81.	Need to prevent pollution of drinking water caused due to affluents emanating from tanneries in and around Ranipet in Tamil Nadu.	Shri R. Jeevarathinam		
82.	Need to direct the State Government of Uttar Pradesh and Bihar to take up preventive measures to check the recurring men- ace of floods in these States.	Shri Madan Pandey	6.8.86	0 1
83.	Need to sanction schemes for the development of the backward tribal areas of the country.	Shri Manku Ram Sodi		
84.	Need to run more trains from Kalyan to Bombay V.T.	Shri S.G. Gholap		
85.	Need to complete the con- struction of second bridge over Hooghly at the earliest,	Shri Narayan Choubey		

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86.	Need to provide financial assistance to the State Government of Karnataka for setting up proposed power generating plants in Karnataka.	Dr. V. Venkatesh		
87.	Need to clear Sone Canal project and to provide necessary finances for it.	Dr. C.P. Thakur		
88.	Need to direct the Government of Rajasthan to advance funds to the Government of Haryana for construction of the part of Ganga canal Link in Haryana.	Shri Birbal		
89.	Need to open more public call offices in Kalahandi, Bolangir, Phulbani and Ganjam districts of Orissa.	Shri Radhakanta Digal	7.8.86	. 0 09
90	Need to release natural gas for distribution to Bombay citizens through Bombay Gas Company.	Shri Sharad Dighe		
91.	Need to look into the grievances of the jute growers and the workers engaged in jute mills in the country.	Dr. Sudhir Roy		
92.	Need to start Navodaya Schools throughout the country at district level particularly in Andhra Pradesh.	Shri C, Janga Reddy		

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93,	Need to entrust the work of assessing the crop losses under the Comprehensive Crop Insurance Scheme to Gram Panchayats.	Shri Sriballav Panigrahi				
94.	Need to start a "free trade zone" centre at Tirupati.	Dr. Chinta Mohan	j			
95.	Need to make the Crop Loan insurance Scheme applicable to all crops in the drought prone ares.	Shri Balasaheb Vikhe Patil)			
96.	Need to provide employ- ment to at least one person of each family displaced due to acquisi- tion of their lands for Singrauli Project in Madhya Pradesh.	Shri Ram Pyare Panika				
97.	Need to take stringent measures to check the widespread use of intoxi- cants in the country, particularly among the students.	Smt, Usha Rani Tomar		12,8,86	0	14
98.	Need to take necessary measures to improve the deteriorating telephone services in Calcutta.	Smt. Phulrenu Guha	1			
9 9.	Need to make provision of adequate funds for the construction of school buildings in the country,	Shri Mohanlal Jhikram				建设设施建 。
100.	Need to make provision of special quota of seats for MLAs in the Railways.	Shri Gopal Krishna Thota				

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101,	Need to construct an embankment on 'Bari Gandak' near Piprasy in Bihar to sheck the river erosion and the resultant destruction of property worth crores of rupees in Deoria district.	Shri Ram Nagina Mishra				
102,	Need to consider the techno-economic viability of an integrated LTC plant and formed Coke industry using CFR process,	Shri Saifuddin Chowdhary				
103.	Need for early commission- ing of television relay station in Kanyakumari district of Tamii Nadu.	Shri N. Dennis				
104.	Need to open a railway zonal office in Bihar,	Prof. Chandra Bhanu Devi				
. 105,	Need to allot the waste lands on lease to Harijans and tribals in Morena district of Madhya Pradesh,	Shri Kamodi Lal Jatav				
106.	Need to refrain from increasing the standard rent of government accom- modation following the Pay Commission's Report,	Shri Mahendra Singh	} 13	.8.86		0 12
107.	Need to draw up a scheme for the preservation of cultural heritage and development of Mathura and Vrindavan.	Shri Man ve ndra Singh				

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H M 108. Need to run Delhi-Puri Shri Braja Mohan express daily and to Mohanty rationalise the time schedule Nilanchal of Express. 109. Need to allocate sufficient Dr. S. Jagathrafunds for laying of double shakan railway line between Tambaram and Chinglepet in Tamil Nadu. 110. Need to remove ban on Dr. A. Kalanidhi recruitment and to commission the Vest manufac. turing unit in Ordnance clothing factory at Avadi. 111. Need to open the branches Shri Chiptamani of Bank of Maharashtra Panigrahi in Orissa during the current financial year. 112. Need to give exhaustive Shri Shantaram coverage to parliamentary Naik proceedings on Doordarshan and ARR. 113. Need to set up a nuclear Shri Asutosh Law power plant in West Bengal 114. Need to send a team of Shri Banwari Lal Railway officials Purchit examine the possibility of providing more facilities to railway commuters, of Nagpur City. 115. Need to sanction Rs. 50 Dr. Chinta Mohan crores to the State Government of Andhra Pradesh to take up relief measures in the flood affected areas.

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116.	Need to increase financial assistance to the State Government of Assam to implement flood control projects.	Shri Muhiram Baikia			
117.	Need to take necessary measures to improve the condition of cotton growers,	Shri Digvijay Sinah			
118.	Need to start drilling at Jaiselmer, Jodhpur and Bikaner in Rajasthan, for the discovery of Oil and Gas.	Shri Virdhi Chander Jain	20.8.86	0	11
•	Need to construct a fly- over at Saifadabad railway crossing in Barabanki district of Uttar Pradesh.	Shri Kamla Prasad Rawat			
120.	Need to recognise 'Dhobi' community as a Scheduled Caste in all parts of Madhya Pradesh.	Shri K.N. Pradhan			
121,	Need to take necessary measures to save the tea industry in Kerala and to take measures to export tea from Cochin market.	Prof. P.J. Kurien			
122.	Need to make necessary legal provision regarding donation of Kidneys after death	Smt. Kisheri Sinha			
123,	Need to give financial assistance to the State Government of Mimachal Pradesh to provide relief to the fruit growers whose crops have been destroyed by heavy hail storm.	Shri K.D. Şultanpuri			

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108.	Need to run Delhi-Puri express daily and to rationalise the time ache- dule of Nilanchal	Shri Braja Mohan Mohanty	-	н м
109,	Express. Need to allocate sufficient funds for laying of double railway line between Tambaram and Chinglepet in Tamil Nadu.	Dr. S. Jagathra- shakan		
110.	Need to remove ban on recruitment and to commission the Vest manufacturing unit in the Ordnance clothing factory at Avadi.	Dr. A. Kalavidhi		
111.	Need to open the branches of Bank of Maharashtra in Orissa during the current financial year.	Shri Chintamani Panigrahi		
112.	Need to give exhaustive coverage to parliamentary proceedings on Doordarshan and AM.	Shri Shantara m Naik		
113,	Need to set up a nuclear power plant in West Bengal,	Shri Asutosh Law		
114,	Need to send a team of Railway officials to examine the possibility of providing more facilities to railway commuters of Nagpur City.	Shri Banwari Lal Purohit		
115.	Need to sanction Rs. 50 crores to the State Government of Andra Pradesh to take up relief measures in the flood affected areas.	Dr. Chinta Mohan		

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116.	Need to increase financial assistance to the State Government of Assam to implement flood control projects.	Shri Muhiram Saikia			
117.	Need to take necessary measures to improve the condition of cotton growers.	Shri Digvijay Sinah			
118.	Need to start drilling at Jaiselmer, Jodhpur and Bikaner in Rajasthan, for the discovery of Oil and Gas.	Shri Virdhi Chander Jain	20.8.86	0	11
	Need to construct a fly- over at Saifadabad railway crossing in Barabanki district of Uttar Pradesh.	Shri Kamla Prasad Rawat			
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124.	Need to take necessary measures to improve the banking services in the country.	Shri Anoopchand Shah	
125.	Need to release more money to rehabilitate the persons displaced due to the construction of the National Aluminium Co. in Damarjodi in Orissa.	Shri K. Pradhani	
126.	Need to set up a hospital on the pattern of All India Institute of Medical Sciences in Mithila region in Bihar in collaboration with the Government of Nepal.	Dr. G.S. Rajhans	21.8.86 0 1
127.	Need to keep in abeyance the order of denotification of Sri Durga Cotton Spinning and Weaving Mills Ltd., Hooghly, West Bengal and also consider its nationalisation.	Shri Anil Basu	
128,	Need to render financial assistance to the State Government of Bihar for setting up a University in North-East Bihar.	Shri Syed Shababuddin	
129	Need to ensure early payment of pension, provident fund etc. to the pensioners and take stern action against employees responsible for causing delay in such payment.	Shri Mohanlal Jhikram	

	1	2	3	4	5
	130.	Need to open Navodaya Schools in Pithoragarh and Almora districts of Uttar Pradesh.	Shri Harish Rawat	н 	. М.
/	131.	Need to connect various important centres in Orissa by Vayudoot service.	Shri Somnath Rath		
	132.	Need to withdraw the latest Rules regarding cancellation charges for railway tickets.	Shri S.G. Gholap		
	133.	Need to ensure equal wages for equal work for men and women engaged in tea gardens in Assam and other parts of the country.	Dr. (Smt.) Phulrenu Guha		
٠,	134.	Need to take drastic steps to augment the supply of articles of daily necessities in cities like Bombay.	Sbri sharad Dighe	22.8.86	0.33
	135.	Need to take necessary measures to prevent lea- kage of Chlorine gas in Orient Paper Mills, Brajra- jnagar in Orissa.	Shri Sriballav Paoigrabi		
?• ~	136.	Need to rescind the order regarding shifting the office of the Chief Regional Executive, Tea Board from Colmbatore to Cooner,	Shri P. Kolandaivelu		
	137.	Need to provide STD facilities between Canning town and Calcutta during the current plan period,	Shri Sanat Kumar Mandal		

1	2,	3	4		5
138.	Need to give adequate	Shri Bharat Singh		Н,	М,
	mers whose lands are acquired by the Government in Delhi.				
139.	Need to monitor the poverty amelioration work programme in the district of Koraput in Orissa.	Shri Chintamani Pan <i>i</i> grahi			
140.	Need to take necessary measures and provide adequate financial assis- tance for rendering relies to the victims of heavy rains in Kota, Bundi, Keshorai Patan and other areas of Rajasthan.	Shri Shanti Dhariwal			
141.	Need to give early clearance to the construction of proposed dam on the Subarnarekha at Bhasraghat in Midnapur, West Bengal.	Shri Narayan Choubey	}		
142.	Need to provide funds to the State Government of Rajasthan for water supply schemes in Alwar district.	Shri Ram Singh Yadav	 		
143.	Need to enforce Land Ceiling Act in the coun- try.	Shri Ramashray Prasad Singh			
144.	Need to take necessary measures to check under- ground water pollution in the country particularly in various districts of Uttar Pradesh.	Shri Jagdish Awasthy	; ;		

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1 2 3 145. Need to provide relief to Dr. Prabhat Kumar the people of Chhattisgarh Mishra region of Madhya Pradesh, who are faced with famine conditions 146. Need to redress the grieva-Shri Saifuddin nces of the officers of Choudhury Indian Boonomic Service. 147. Need to send a central Shri P. Namgyal team to assess the damage caused by cloud-bursts and heavy rains in Ladakh and Leh districts of Jammu and Kashmir and take remedial measures urgently. 148. Need to ensure early sanc-Prof. Narain Chand Parashar tion of licence to various Nationalised Banks and Gramin Banks by the Reserve Bank of India for opening of their Branches in Hamirpur, Bilaspur and Una districts of Himachal Pradesh. 149. Need to approve the Shri Vilas irrigation projects propo-Muttemwar sed for Gosikhurd Chondrapur Garhchiroli and Bhandara in Vidarbha

region of Maharashtra.

(b) Position regarding receipt of Replies from Ministers concerned as on 15-10-1986

First Session

(15th January, 1985 to 30th January, 1985)

As on	Total number of matters raised	Prograss of replies sent to the Members and copies thereof endorsed to Lok Sabha Secretariat	Percentage of replies sent to the Members by the Ministers
1	2	3	4.
15-10-1986	61	. 52	85.2%
		Second Session	
	(13th March	h, 1985 to 20th May, 1985	5)
15-10-1986	351	304	86.6%
		Third Session	**************************************
	(23rd July	, 1985 to 29th August, 198	35)
15-10-1986	158	121	76.6%
		Fourth Session	
	(18th November	r, 1985 to 20th December,	1985)
15-10-1986	150	117	78%
		Fifth Session	
	(20th Febr	hary, 1986 to 8th May, 19	86)
15-10-1986	330	230	70%

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17. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS

Business .		Ti: tak	me en	Percentage to the total time taken
	,	H.	M.	
BILLS				
(a) (b)	Government Bills Private Members' Bills	*52 7	26 30	33.3 4.8
BUDGET	•			
Gen	eral Budget	7	33	4.8
CALLING (Rule 19'	3 ATTENTION NOTICES 7)	10	44	6.8
DISCUSS	SIONS			
(a)	Half-an-Hour Discussion (Rule 55)	3	44	2,3
(b)	Short Duration Discussions (Rule 193)	25	21	16,1
MATTER	S UNDER RULE 377	3	41	2,3
MOTION	IS			
(a)		2	25	1,5
(b)	Motion under rule 388	0 v 2	61 30	1.6
(c)	Motion for modification of statutory Rules and Regulations.	, 2	30	1.0
QUESTIC	ONS .	19	30	12,4
RESOLU	ITIONS			
(a)	Government Resolutions	5	24	3.4
(b)		*0 4		0.3 3.1
(c)	Private Members' Resolutions	•		- • -
	ENTS (Rule 372)	3	00	1,9
Affi Que Refe	MATTERS such as Oath or rmation, Papers laid an Table, stiens of Privileges. Obituary grences, Points of Orders, sonal Explanations, etc.	8	31	5,4
		157	38	100,0

*Joint discussion took place on Statutory Resolution [vide Statement No. 73 (iii) Sl. No. 1] and Motion for Consideration of the connected Government Bill [vide Statement No. 2 (i) Sl. No. 1]. Time taken on joint discussion has been shown under Government Bills.

Printed at: Akashdeep Printers, 20 Ansari Road, Daryaganj, New Delhi-2.